

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 398 of 2009

(Arising out of order-in-appeal no. CEX/Goa/MP/73,74,75/2008-09 dated 15th January 2009 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Goa.)

M/s D-Link (I) Limited
"B" Division, L-5,
Verna Electronic City,
Verna Plateau, Goa – 403 722

.....Appellant

VERSUS

Commissioner of Central Excise, Goa
ICE House, EDC Complex,
Plot No. 6, Patto Plaza,
Panaji, Goa – 403 001

.....Respondent

WITH

Excise Appeal No. 399 of 2009

(Arising out of order-in-appeal no. CEX/Goa/MP/73,74,75/2008-09 dated 15th January 2009 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Goa.)

M/s D-Link (I) Limited
"C" Division, L-5,
Verna Electronic City,
Verna Plateau, Goa – 403 722

.....Appellant

VERSUS

Commissioner of Central Excise, Goa
ICE House, EDC Complex,
Plot No. 6, Patto Plaza,
Panaji, Goa – 403 001

.....Respondent

AND

Excise Appeal No. 400 of 2009

(Arising out of order-in-appeal no. CEX/Goa/MP/73,74,75/2008-09 dated 15th January 2009 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Goa.)

M/s D-Link (I) Limited
"D" Division, L-5,
Verna Electronic City,
Verna Plateau, Goa – 403 722

.....Appellant

VERSUS

Commissioner of Central Excise, Goa
ICE House, EDC Complex,
Plot No. 6, Patto Plaza,
Panaji, Goa – 403 001

.....Respondent

APPEARANCE:

Shri Narendra Dave, Advocate for the Appellant
Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85404-85406/2020

Date of Hearing: 26.02.2020

Date of Decision: 26.02.2020

PER: CORAM

Learned Counsel submits that the appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad